

20

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2851/2001

New Delhi, this the 17th day of October, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

Shri Ravinder Khatri
S/o Shri Umed Singh Khatri
R/o 385, Village & P.O. Bankner
Delhi-110 040.

... Applicant

(By Advocate Shri Mohit Madan)

V E R S U S

1. Directorate of Information and Publicity
Govt.of NCT of Delhi
Old Sectt.
Delhi.
2. Delhi Subordinate Services Selection Board
Govt.of NCT of Delhi
UTCS Building, Bhind Karkardooma Courts Complex
Vishwas Nagar, Shahdara
Delhi-110032. ... Respondents

ORDER (ORAL)

S.A.T.Rizvi, Member (A):-

The applicant is an aspirant for the post of Light
* one of the ~
Motor Vehicle (LMV) Driver against two vacancies which
were notified by the Delhi Subordinate Services Selection
Board (DSSSB) on 26.11.1999. While filing his
application against the aforesaid advertisement, the
applicant also filed his application for being considered
for the same post separately notified under Post
Code/Group No.148/99 in the Directorate of Information
and Publicity. The written examination for the said
posts notified under the aforesaid Post Codes, being Post
Codes No.204/1999 and 148/1999, was held simultaneously on
23.7.2000. The applicant qualified in the said
examination under both the Post Codes as skilled Driver
and was later tested on 29.9.2000. ~~and~~ He was subsequently

interviewed on 16.11.2000. The final outcome of the aforesaid examination/test/interview was communicated to the applicant vide DSSSB order dated 20.12.2000 at Annexure 'E' indicating therein that his name had been recommended by the said Board for appointment to the post of Driver LMV, (Post Code No. 148/99) in the Directorate of Information and Publicity, Government of National Capital Territory of Delhi. Since no letter of appointment was received by the applicant from the concerned department, namely Directorate of Information and Publicity, he filed a representation on 20.4.2001 at Annexure 'A'. The same was considered by the respondents and vide their letter dated 31.5.2001 at Annexure 'A1', it was notified that since the aforesaid vacancy of Driver LMV has been filled up by the surplus staff of DEDA, applicant's dossiers have been returned. Following this, the applicant preferred a representation before the DSSSB on 27.7.2001 at Annexure 'F' and also approached the office of the Chief Minister on 20.8.2001. Having failed to elicit a proper response from the respondents, the applicant has filed the present OA.

2. We have considered the matter before us and having regard to the latest representation filed by the applicant before the DSSSB, we find that the ends of justice will be duly met by disposing of the present OA at this very stage, even without issuance of notices, by directing the aforesaid respondent, namely DSSSB to consider the aforesaid representation and pass a speaking and reasoned order as expeditiously as possible and in
2

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-3-

any event within a period of three months from the date of service of a copy of this order. We direct accordingly.

3. Present OA in the circumstances is disposed of in the aforesated terms.

S.A.T.Rizvi

(S.A.T.Rizvi)
Member (A)

/sns/

Ashok Agarwal

(Ashok Agarwal)
Chairman